

LISTED ON : 16.11.2015  
BEFORE COURT NO.: 01  
ITEM NO.:60

SECTION-IX  
IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

PETITIONS FOR SPECIAL LEAVE TO APPEAL (CIVIL) NOS. 28087, 28901-28908,  
34763-34764, 34749-34757, 34762 OF 2014, 27150 AND 20125 OF 2015  
WITH PRAYER FOR INTERIM RELIEF

WITH  
INTERLOCUTORY APPLICATION NO. 2  
(Application for directions in SLP (C) No. 34762 of 2014)

WITH  
INTERLOCUTORY APPLICATION NOS. 3-4  
(Application for directions in SLP (C) Nos. 34763-34764 of 2014)

WITH  
INTERLOCUTORY APPLICATION NO. 1  
(Application for condonation of delay in filing SLP (C) No. 27150 of 2015)

BHAGWAN MADHAVRAO GHAR THR. LRS. & ORS. ...PETITIONERS

-VERSUS-

MAHARASHTRA INDUSTRIAL DEVELOPMENT  
CORPORATION LATUR & ANR.

...RESPONDENTS

OFFICE REPORT

SLP (C) NOS. 28087 AND 28901-28908 OF 2014

The matters above mentioned were listed before the Hon'ble Court 03rd November, 2014 when the Court was pleased to pass the following Order:

**"Notice."**

Thereafter, matters above mentioned were lastly listed before the Court of Registrar on 05th August, 2015 when the following Order was passed:

**"The office report is that the  
ld.counsel for the respondent No.1 has  
already filed the counter affidavit.  
Service of notice is complete on the  
respondent No.2, but no one has entered  
appearance on his behalf. Viewed thus,  
the matter shall be processed for  
listing before the Hon'ble Court as and  
when the connected ones get ready. "**

It is submitted for information of the Hon'ble Court that there are two common respondents in the matters above-mentioned. Mr. Anil Kumar Srivastava, Advocate has filed vakalatnama/appearance and counter affidavit on behalf of respondent No. 1 in both matters. The counter affidavit is already included in the paper-books. No one has entered appearance on behalf of respondent No. 2 though served with the notice.

Service of notice is complete.

SLP (C) NOS. 34762 AND 34763-34764 OF 2014

The matters above mentioned were listed before the Hon'ble Court 28th November, 2014 when the Court was pleased to pass the following Order:

**"Delay condoned.**

**Notice.**

**Tag with SLP(C) . . . .CC Nos.17617-17625/2014."**

SLP (C) NOS. 34763-34764 OF 2014

It is submitted that there are two common respondents in the instant matters. Respondent No. 1 and 2 are represented by M/s. Anil Kumar Srilvastava and N. R. Katneshwarkar, Advocates but they have not filed counter affidavit so far.

It is further submitted that Mr. Shekhar Kumar, Advocate for the petitioner has filed an application for direction which is registered as Interlocutory Application Nos. 3-4 and the same is being circulated before the Hon'ble Court.

Service of notice is complete.

SLP (C) NOS. 34762 OF 2014

It is submitted that there are three respondents in the instant matter. Mr. Anil Kumar Srivastava, Advocate has filed vakalatnama/appearance and counter affidavit on behalf of respondent No. 1. The counter affidavit is already included in the paper-books. Mr. Nishant R. Katneshwarkar, Advocate has filed vakalatnama/appearance on behalf of respondent Nos. 2 and 3 but counter affidavit has not been filed so far.

It is further submitted that Mr. Shekhar Kumar, Advocate for the petitioner has filed an application for direction which is registered as Interlocutory Application No. 2 which is being circulated before the Hon'ble Court.

Service of notice is complete.

SLP (C) NOS. 34749-34757 OF 2014

It is submitted that there are three common respondents in the instant matters. Mr. Anil Kumar Srivastava, Advocate has filed vakalatnama/appearance and counter affidavit on behalf of respondent No. 1. The counter affidavit is already included in the paper-books. Service of notice is complete on respondent Nos. 2 and 3 as per affidavit of service but no one has entered appearance on their behalf.

Service of notice is complete.

SLP (C) NO. 27150 OF 2015

The matter above mentioned was listed before the Hon'ble Court 14th September, 2015 when the Court was pleased to pass the following Order:

**"Issue notice on the application for condonation of delay as well as on the special leave petition."**

It is submitted for the information of the Hon'ble Court that there are two respondents in the instant matter. Respondent Nos. 1 and 2 are represented by M/s. Anil Srivastava and Nishant R. Katneshwarkar, Advocates respectively but they have not filed counter affidavit so far.

Thereafter, the matter above mentioned alongwith SLP (C) No. 20125 of 2015 was mentioned before the Hon'ble Court 04th November, 2015 when the Court was pleased to pass the following Order:

**"To be listed along with SLP(C) No. 28087 of 2015 on 16.11.2015 before an appropriate Bench"**

Service of notice is complete.

SLP (C) NO. 20125 OF 2015

The matter above mentioned was listed before the Hon'ble Court 08th July, 2015 when the Court was pleased to pass the following Order:

**"Delay condoned.  
Notice."**

It is submitted for the information of the Hon'ble Court that there are two respondents in the instant matter. Respondent Nos. 1 and 2 are represented by M/s. Anil Srivastava and Nishant R. Katneshwarkar, Advocates respectively but they have not filed counter affidavit so far.

Service of notice is complete.

The matters above mentioned are listed before the Hon'ble Court with this report.

Dated this the 07<sup>th</sup> day of November, 2015.

ASSISTANT REGISTRAR

Copy to:

1. Mr. Sudhanshu S. Choudhari, Advocate
2. Mr. Anil Srivastava, Advocate
3. Mr. Nishant R. Katneshwarkar, Advocate.

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ASSISTANT REGISTRAR